## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 4455

TO BE ANSWERED ON THE 8<sup>TH</sup> JANUARY, 2019/, PAUSHA 18, 1940 (SAKA) E-PRISONS

4455. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the States have implemented the e-prisons programme in association with the Union Government;
- (b) if so, the details thereof;
- (c) whether the Government is assisting the States for provision of any additional infrastructure required for implementation of e-prison project; and
- (d) the funds disbursed for the e-prison project?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d) :All States and UTs except the States of Manipur, Nagaland, Sikkim and UT of Lakshadweep, have implemented the E-prisons network developed by the National Informatics Centre (NIC) with the financial support from the Ministry of Home Affairs (MHA) for which an allocation of Rs. 100 Crore has been approved for the Financial Years 2017-18, 2018-19 and 2019-2020 for procuring Information and Commercial Technologies (ICT) setup components like Hardware (Desktop systems, printers, web cameras, finger print, scanners etc.) and the Network {Local Access Network (LAN)/Broadband/Leased Line etc}. An amount of Rs. 46.33 crore has been released to the States and UTs for implementation of Eprisons programme.

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